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(PART-I, SECTION-1)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE

PUBLIC NOTICE NO. 60 (RE-2005) /2004-2009
NEW DELHI, DATED THE 10th OCTOBER, 2005

In exercise of powers conferred under Paragraph 2.4 of the Foreign Trade Policy 2004-2009, the Director General of Foreign Trade hereby makes the following amendments in the Handbook of Procedures (Vol. I):

1. Appendix 23 stands amended as per the Annexure attached to this Public Notice.
2. Paragraph 4.25(v) related to both physical exports and deemed exports and Paragraph 4.28(v) as incorporated vide PN 8 dated.13th May, 2005 stands deleted.
3. At the end of paragraph 4.26 related to “Redemption” of advance licence, a new sub-paragraph is added as follows:

Further the licensing authority shall also take action against the licensee in case of non submission of duly filled in Appendix –23, as stipulated in paragraph 4.30 of the Handbook, vol. 1 or for any mis- representation, mis-declaration and default detected subsequently in the details declared & furnished in Appendix –23. ***An endorsement to this effect should be made by the licensing authority in the redemption certificate.***

4. Paragraph 4.30 should be amended to read as follows :

Every advance licence holder shall maintain a true and proper account of consumption and utilization of duty free imported / domestically procured goods against advance licence as per the format given in Appendix 23. These records are required to be sent to the relevant licensing authority(s) at the beginning of each licensing year for all those licences, ***which have been redeemed in the previous licensing year. However these records in the said format are required to be submitted for licences issued on or after 13.05.2005.*** Such records should be preserved for a period of at least three years from the date of redemption.

5. In the “Guidelines for applicants” of Aayaat-Niryaat Form, after Sl. No. 3.b.iii, a new provision is added as Sl. No. iv as follows:
 - iv. Invalidation letter(s) incase of supplies to an advance licence or DFRC holder.

This issues in Public interest.

(Issued from F.No. 01/94/180/ Adv.Lic/App.23/AM05/PC-IV)

Annexure to Public Notice No. 60 dated 10th October 2005

APPENDIX 23

REGISTER FOR ACCOUNTING THE CONSUMPTION AND STOCKS OF DUTY FREE IMPORTED OR DOMESTICALLY PROCURED RAW MATERIALS, COMPONENTS ETC. ALLOWED UNDER ADVANCE LICENCE BY THE ACTUAL USER (Please read paragraph 4.26 and 4.30 of the Handbook, Vol. 1)

INPUTS ALLOWED IN THE LICENCE (S) (A NO. OF LICENCES CAN BE CLUBBED TOGETHER FOR THE PURPOSE OF ACCOUNTING OF INPUTS)				PRODUCT(S) EXPORTED UNDER THE LICENCE (S)				EXCESS INPUTS, IF ANY ALLOWED UNDER THE LICENCE(S). (4-8)	IN CASE OF EXCESS AS IN COLUMN 9			REMARKS
Sl No.	Licence No(s) with date (A No. of licences can be clubbed together for accounting purpose)	Inputs	Quantity	Product	Quantity	Inputs Actually consumed for the exported product			Additional exports effected in proportion to excess inputs	Input quantity reduced proportionately in the licence*	Customs duty paid alongwith interest paid	
						Inputs	Quantity (Including actual wastage incurred)					
1	2	3	4	5	6	7	8	9	10	11	12	13

**Applicable only in case either partial import or "NIL" import has been effected.*

We declare that the aforesaid particulars are correct.

Signature of the Licence holder :

Name in block letters :

Place:

Date:

Designation :

Official
Seal/stamp

Full official address :
Full Residential address :

Appendix 23 Continued

CHARTERED ACCOUNTANT/COST & WORKS ACCOUNTANT CERTIFICATE

I/We hereby confirm that I/We have examined the prescribed registers and also the relevant records of M/s.....
.....having IEC number..... and PAN number.....for the licensing period(s)
.....and hereby certify that the information furnished above is true and correct in all respects; no part of it is false or
misleading and no relevant information has been concealed or withheld;

I/We fully understand that any statement made in this certificate, if proved incorrect or false, will render me/us liable to face any penal action
or other consequences as may be prescribed in law or otherwise warranted.

I/We further declare that neither I, nor any of my/our partners is a partner, director, or an employee of the above-named entity, its Group
companies or its associated concerns.

(Signature and Stamp/ Seal of the Signatory)

**(Chartered Accountant/ Cost & Works
Accountant)**

Name of the Signatory:

Place:

Address:

Date:

Membership No:

Note:

1. Each page of this document is to be signed by the Chartered Accountant/Cost and Work Accountant with his registration number.
2. Mention N.A. wherever the information required in the table is not applicable.
3. For column 10,11 & 12 of the table, pl furnish the copy of the documentary evidence.
4. The licensee is required to furnish the details for the licences which have been redeemed in the last licensing year.